

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 101**  
**(IB)-304(PB)/2019**

**IN THE MATTER OF:**

Ajay Kumar Jain & Chirag Jain

.... Applicant/petitioner

Vs.

Indirapuram Habitat Centre Pvt. Ltd.

.... RESPONDENT

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 28.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Saurabh Jain, Mr. Siddharth Jain, Advs.

For the Respondent:


Mr. K. Datta, Mr. Ashotosh Gupta,  
Mr. Gaurav Rana, Mr. Abhishek Aggarwal,  
Advs. for Corporate Debtor.


**ORDER**

An order against the same corporate debtor-M/s. Indirapuram Habitat Centre Pvt. Ltd. has been reserved in CP No. (IB)-1320(PB)/2018. Accordingly, the matter be listed along with the above mentioned company petition on 05.04.2019.

Wherever the copy has not been unfurnished to the counsel for the respondent, the same be supplied in the meanwhile.

List on 05.04.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**